

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

Original Application No. 238 OF 2024

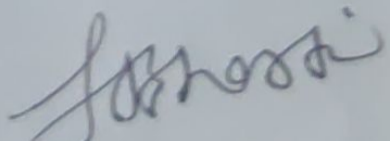
IN THE MATTER OF:

News item titled "UP gives permission to fell 112000 trees for road along Upper Ganga Canal" appearing in Hindustan Times dated 01.02.2024

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DATED : 25/02/2025.



(Jitendra Bharti)

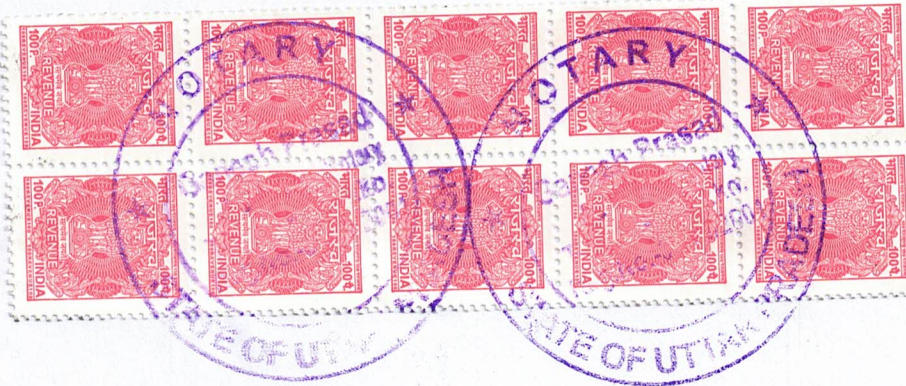
Counsel for MoEF&CC

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

Original Application No. 238 OF 2024



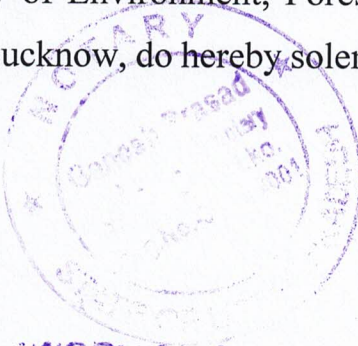
IN THE MATTER OF:

News item titled "UP gives permission to fell 112000 trees for road along Upper Ganga Canal" appearing in Hindustan Times dated 01.02.2024

ADDITIONAL AFFIDAVIT ON BEHALF OF THE GOVERNMENT OF INDIA, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, NEW DELHI

MOST RESPECTFULLY SHOWETH:

I, Ms. Vijaya Ratre , currently working as Assistant Inspector General of Forests (Central) at the Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Lucknow, do hereby solemnly affirm and state as under:



SWORN & VERIFIED
BEFORE ME

25.2.25

Ganesh Prasad
Advocate & Notary
C 15, Indira Nagar, Lko.
Reg. No. 30/79/2001

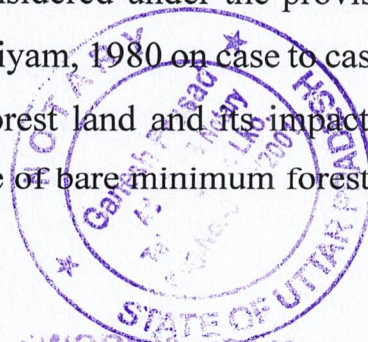
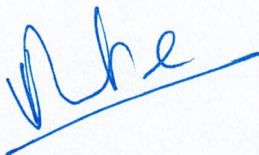
1. That I, in my official capacity in the Ministry of Environment, Forest and Climate Change, in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.

2. It is submitted that the instant additional affidavit is being filed in compliance to the direction issued by this Hon'ble Tribunal vide order dated 25.11.2024.

3. It is humbly submitted that the Stage I '*In-Principle*' approval under the Van (Sanrakshan Evam Samvardhan), Adhinyam, 1980 has been issued by the answering respondent vide letter dated 28.02.2023. (True Copy of the Stage I Approval dated 28.02.2023 is annexed as "**Annexure R1**")

4. It is humbly submitted that the details of the extent of actual tree felling vests with the State Forest Department. The Ministry has incorporated the conditions for compensatory afforestation and Net Present Value ('NPV' for short) in the Stage I Approval to compensate the ecological loss incurred by the proposed diversion of forest land.

5. It is humbly submitted that the proposals for diversion of forest land recommended by the State Government are considered under the provisions of the Van (Sanrakshan Evam Samvardhan), Adhinyam, 1980 on case to case basis, meticulously scrutinizing the requirement of forest land and its impact on the flora and fauna of the area. The approval for use of bare minimum forest land is



STATE OF UTTAR PRADESH
Ganesh Prasad
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C-15, Indira Nagar, Lko.
Reg. No. 30/79/2001

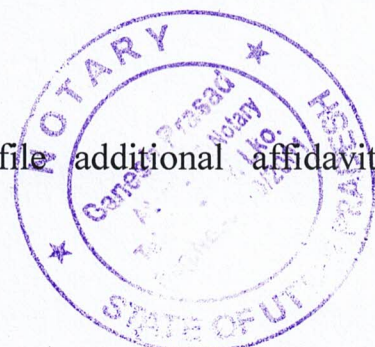
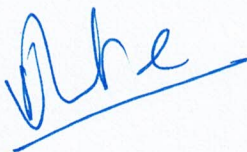
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Reg. No. 30/79/2001

accorded in case it is unavoidable and it is done after taking abundant precautions with necessary mitigative measures which include compensatory afforestation, payment of NPV, soil conservation plan and wildlife management plan, if required and various other measures. The compensatory levies are realized from the user agency in pursuance to various orders of Hon'ble Supreme Court passed in Writ Petition(C) No. 202 of 1995 in the matter of T. N. Godavarman Vs Union of India and others.

6. It is humbly submitted that Government of Uttar Pradesh while submitting the proposal for grant of Stage I Approval under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 has mentioned in Form A para 'H' that the project does not require the environment clearance as per the provisions of EIA, Notification, 2006 , as amended issued under the Environment (Protection) Act, 1986. (True Copy of Form A as available on Parivesh Portal is annexed as "**Annexure R2**").

7. Lastly, it is humbly submitted that in compliance of the Hon'ble NGT directive with regard to the section 36(4) of the Biological Diversity Act, 2002, this Ministry has constituted a committee vide office order dated 20.02.2025 to examine the issue and submit their recommendation within period of six weeks. (The copy of the office order dated 20.02.2025 is annexed herein as "**Annexure R3**").

8. That, the Ministry reserves its right to file additional affidavit till pendent lite.



SWORN & VERIFIED
BEFORE MF

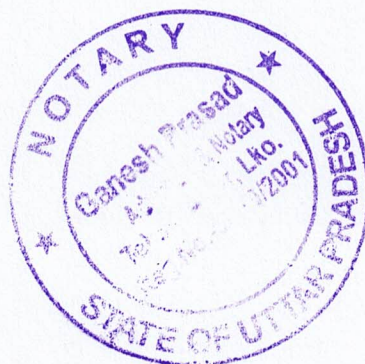
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Ganesh Prasad
Advocate & Notary
C 15, Indira Nagar, Lko.
Reg. No. 30/79/2001

9. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/directions as the Hon'ble Tribunal may deem fit and proper in the interest of justice.



DEPONENT

VERIFICATION

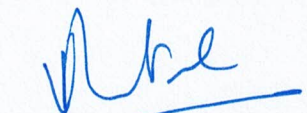
Verified at Lucknow on this day of February, 2025 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.



SWORN & VERIFIED
 BEFORE ME


 25.2.25

Ganesh Prasad
 Advocate & Notary
 C 15, Indira Nagar, Lko.
 Reg. No. 30/79/2001


DEPONENT

2092



भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊMinistry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknowकेन्द्रीय भवन, पंचम तल, सेक्टर-एच, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow-226024, Telefax-2326696
Email: roc.lko-mef@gov.in, goimoeffrolko@gmail.com

पत्र सं० 8बी/यू०पी०/०६/२२१/२०२१/एफ०सी०/१३०

दिनांक: 28.02.2023

सेवा में,

अति मुख्य सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,
उत्तर प्रदेश शासन, बापू भवन, लखनऊ।**Online Proposal No. FP/UP/Road/121197/2021**

विषय: चौधरी चरण सिंह, कांवड़ सड़क मार्ग के निर्माण हेतु अपर गंगा कैनल की दांयी पटरी किमी० चैनेज 51.910 से 163.40 तक जनपद मुजफ्फरनगर वन प्रभाग में 113.68 हे० संरक्षित वनभूमि, जनपद मेरठ वन प्रभाग में 84.6 हे० संरक्षित वनभूमि एवं गाजियाबाद वन प्रभाग में 24.7 हे० संरक्षित वनभूमि अर्थात् कुल 222.98 हे० संरक्षित वनभूमि के गैरवानिकी प्रयोग एवं मुजफ्फरनगर वन प्रभाग में 16873 वृक्ष, मेरठ वन प्रभाग में 66685 वृक्ष/पौध एवं गाजियाबाद वन प्रभाग में 4164 वृक्ष एवं 25,000 पौधे अर्थात् कुल 1,12,722 वृक्षों/पौधों के पातन की अनुमति के संबंध में।

सन्दर्भ: मुख्य वन संरक्षक एवं नोडल अधिकारी, उ०प्र० का पत्रांक 2478/11-सी-FP/UP/Road/ 121197/2021 दिनांक 01.02.2023

महोदय,

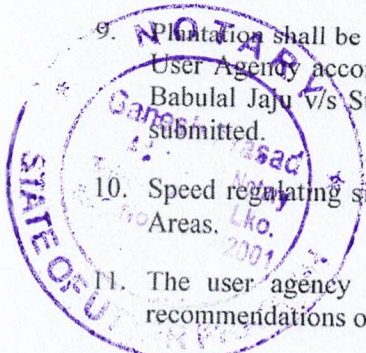
कृपया उपरोक्त विषयक सचिव (वन), उ०प्र० शासन के पत्रांक 1278/81-2-2021-800(123)/2021 दिनांक 17.08.2021 का आशय ग्रहण करने का कष्ट करें, जिसके द्वारा प्रकरण में वन (संरक्षण) अधिनियम, 1980 की धारा-2 के अंतर्गत भारत सरकार की स्वीकृति मांगी गई थी।

प्रकरण को दिनांक 20.02.2023 को आहूत क्षेत्रीय सशक्त समिति (REC) की द्वितीय बैठक के समक्ष (Agenda Item 2.3 U.P.) स्वीकृति हेतु प्रस्तुत किया गया था, क्षेत्रीय सशक्त समिति (REC) द्वारा प्रकरण में स्वीकृति प्रदान की गई है। अतः प्रकरण में विचारोपरान्त मुझे आपको यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार चौधरी चरण सिंह, कांवड़ सड़क मार्ग के निर्माण हेतु अपर गंगा कैनल की दांयी पटरी किमी० चैनेज 51.910 से 163.40 तक जनपद मुजफ्फरनगर वन प्रभाग में 113.68 हे० संरक्षित वनभूमि, जनपद मेरठ वन प्रभाग में 84.6 हे० संरक्षित वनभूमि एवं गाजियाबाद वन प्रभाग में 24.7 हे० संरक्षित वनभूमि अर्थात् कुल 222.98 हे० संरक्षित वनभूमि के गैरवानिकी प्रयोग एवं मुजफ्फरनगर वन प्रभाग में 16873 वृक्ष, मेरठ वन प्रभाग में 66685 वृक्ष/पौध एवं गाजियाबाद वन प्रभाग में 4164 वृक्ष एवं 25,000 पौधे अर्थात् कुल 1,12,722 वृक्षों/पौधों के पातन की सैद्धांतिक स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है।:-

1. Legal status of the forest land shall remain unchanged.
2. Compensatory afforestation shall be taken up by the Forest Department over an area of 408.06 ha {41.22 ha non-forest land (16.00 ha of Gata No.251/4, Village Kapasi, Range & District Lalitpur, 13.30 ha of Gata No.15, 16 & 17, Village Baghaura, Range Baar, District Lalitpur, 6.71 ha of Gata No.228, Village Baghaura, Range Baar, District Lalitpur & 5.21 ha of Gata No. 739 & 740, Range Baar, District Lalitpur) and 366.84 ha degraded forest land (66.50 ha of Daati Compartment No.1 (Suryavar), Range Vindhampal, District Mirzapur, 40.00 ha of Babura Compartment No.1 (Mahugarhi), Range Dramandganj, District Mirzapur, 84.00 ha of Ghori Compartment No.2 (Jahdar), Range Patehara, District Mirzapur, 40.00 ha of Balabehat Forest Block, Range Gauna, District Lalitpur, 20.00 ha of Shahpur Forest Block, Range Talbehat, District Lalitpur, 26.84 ha of Pawa Forest Block, Range Talbehat, District Lalitpur, 18.00 ha of Compartment No.6, Patna Forest Block, Range Patna, District Sonbhadra, 20.00 ha of Compartment No.2, Roup Forest Block, Range Churk, District Sonbhadra, 20.00 ha of Compartment No.3, Roup Forest Block, Range Churk, District Sonbhadra, 20.00 ha of

Compartment No.8, Machi Forest Block, Range Machi, District Sonbhadra & 20.00 ha of Compartment No.3, Devri Forest Block, Range Machi, District Sonbhadra} at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.

3. **The non-forest land which is unsuitable for plantation should be taken up for protection and assisted afforestation in the available space using necessary cultural operation technique.**
4. **Road side plantation/block plantation should be taken up in any of the three affected districts in the proposal to compensate for loss of tree cover.**
5. **The non-forest land of 223.00 ha in district Lalitpur proposed for CA shall be transferred and mutated in the name of Forest Department and notified as RF/PF prior to Stage-II approval.**
3. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA plantation will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.
4. The State Government shall charge the Net Present Value (NPV) for the 222.98 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009.
Revised amount of NPV as applicable as per orders dated 06-01-2022 and 19-01-2022 shall be deposited by User Agency in this regard.
5. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.
6. User agency shall restrict the felling of trees to 112722 trees/minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
8. Certificate of 'No violation' of FCA from concerned DFOs shall be provided.
9. **Plantation shall be raised on both sides of the road and median by the State Forest Department at the cost of User Agency according to IRC guidelines and order passed by NGT in OA no. 27/2015 in the matter of Babulal Jaju v/s State of Rajasthan and others dated 16.11.2015. Scheme for roadside plantation shall be submitted.**
10. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
11. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / REC.
12. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
13. The layout plan of the proposal shall not be changed without prior approval of Central Government.
14. No labour camp shall be established on the forest land.
15. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.



[Handwritten signature]

16. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
17. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
18. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
19. The forest land shall not be used for any purpose other than that specified in the project proposal.
20. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
21. The KML file of the area to be diverted, the CA areas, the proposed SMC work, the proposed Catchment Area Treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before commencement of works.
22. Any order of Temporary Work Permission in case of linear projects for tree cutting and commencement of work as per clause 11.2 of FCA Guidelines shall be passed under intimation to Nodal office and this office. Order of Temporary Work Permission have to be uploaded on PARIVESH Portal as well. Nodal Officer will strictly monitor and ensure that no further activity is carried out under such permission after the expiry of one year from the date of issue of such permission.
23. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
24. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.
25. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through (<https://parivesh.nic.in/>).
26. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>)

After receipt of compliance report on fulfillment of all of the above conditions from the State Government, proposal will be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980, by this office.

The order for transfer of forest land to user agency shall not be issued by the State Government till final approval order for diversion of forest land is issued by Government of India.

भवदीया,

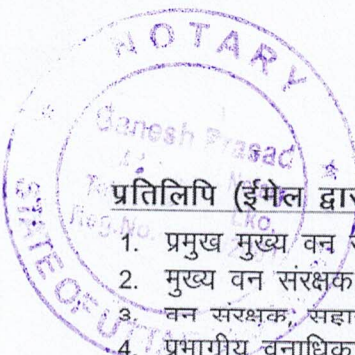
(डा० प्राची गंगवार)
उप वन महानिरीक्षक {केन्द्रीय}

प्रतिलिपि (ईमेल द्वारा):

1. प्रमुख मुख्य वन संरक्षक (विभागाध्यक्ष), उ०प्र० वन विभाग, 17, राणाप्रताप मार्ग, लखनऊ।
2. मुख्य वन संरक्षक(वन संरक्षण) एवं नोडल अधिकारी, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०।
3. वन संरक्षक, सहारनपुर एवं मेरठ।
4. प्रभागीय वनाधिकारी/निदेशक, मुजफ्फरनगर, मेरठ एवं गाजियाबाद।
5. अधिशासी अभियन्ता, निर्माण खण्ड (बिल्डिंग), लोक निर्माण विभाग, मेरठ।
6. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, लखनऊ को वेबसाइट पर अपलोडिंग हेतु/आदेश पत्रावली।

(डा० प्राची गंगवार)
उप वन महानिरीक्षक {केन्द्रीय}

Whe



FORM - A

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act,1980 for
Diversion of fresh forest area

PART - I

(To be filled up by User Agency)

A. General Details**A-1. Project Details**

(i). Proposal No. : FP/UP/ROAD/121197/2021

(ii). Name of Project for which Forest Land is required : Diversion of P.F. Land for Construction of Choudhary Charan Singh Kavad Marg on RHS side Shoulder of Upper Ganga Canal from Km Ch. 51.910 To Km Ch.163.40 in district- Muzaffer Nagar, Meerut,

(iii). Short narrative of the proposal and Project/scheme for which the forest land is required : Diversion of P.F. Land for Construction of Choudhary Charan Singh Kavad Marg on RHS side Shoulder of Upper Ganga Canal from Km Ch. 51.910 To Km Ch.163.40 in district- Muzaffer Nagar, Meerut, Ghaziabad in state of UP

(iv). State : Uttar Pradesh

(v). Category of the Proposal : Road

(vi). Shape of forest land proposed to be diverted : Linear

(vii). Estimated cost of the Project(Rupees in lacs) : 62874.26

(viii). Area of forest land proposed for diversion(in ha.): 222.98

(ix). Non-forest land required for this project(in ha.): 0

(x). Total period for which the forest land is proposed to be diverted(in years): 99

A-2. Details of User Agency

(i). Name : CONSTRUCTION DIVISION PWD MEERUT

(ii). Address1 : OFFICE OF EXECUTIVE ENGINEER CONSTRUCTION DIVISION (BUILDING), PWD MEERUT

(iii). Address2 : NIL

(iv). State : Uttar Pradesh

(v). District : Meerut

(vi). Pin : 250003

(vii). Landmark : NIL

(viii). Email address : cd1pwdmeerut1@gmail.com

(ix). Landline Telephone No. : 0-

(x). Fax No. : 0-

(xi). Mobile No. : 9897597240

(xii). Website (if any) : NIL

(xiii). Legal status of User Agency : State Government

A-3. Details of Person Making Application

(i). First Name: Chandra

(ii). Middle Name: Pal

(iii). Last Name: Singh

(iv). Gender: Male

(v). Designation: EXECUTIVEENGINEER

(vi). Address 1: OFFICE OF THE EXECUTIVE ENGINEER CONSTRUCTION DIVISION BUILDING, PWD MEERUT

(vii). Address 2: NIL

(viii). State: Uttar Pradesh

(ix). District: Meerut

(x). Tehsil: Meerut

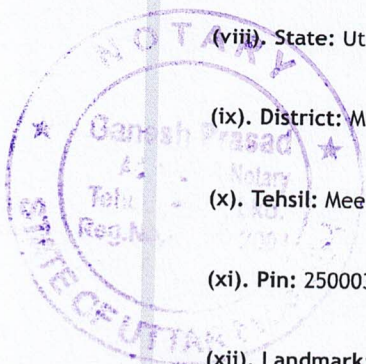
(xi). Pin: 250003

(xii). Landmark: NIL


(xiii). Email Address: cd1pwdmeerut1@gmail.com

(xiv). Landline Telephone No.: 0-

(xv). Fax No.: NIL



(xvi). Mobile No.: 7535084318

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: **B. Details of land required for the Project**

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	Social Forestry Division Muzaffarnagar	113.68	0
2.	Social Forestry Division Meerut	84.6	0
3.	Social Forestry Division Ghaziabad	24.7	0
Total		222.98	0

B-2.2 Details of Districts involved

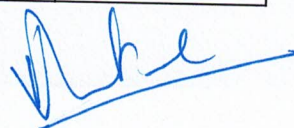
District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	Muzaffarnagar	113.68	0
2.	Meerut	84.6	0
3.	Ghaziabad	24.7	0
Total		222.98	0

B-2.3 Village wise breakup

Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	Dhamat	5.38	0
2	Jamalpur	4.9	0
3	Gurupur	4.1	0
4	Kamhera	7.6	0
5	Nagla Mehrdad	7	0
6	Basera	4.4	0
7	Nirgajni	1.4	0

8	Belda	7.4	0
9	Mohdmadpur Majra	5.7	0
10	Behda Thuru	1	0
11	Bhopa	5.1	0
12	Nagla Buzurg	3.6	0
13	Joli	6.9	0
14	Dukheri	5.7	0
15	Kantka	2.2	0
16	Mandord	2	0
17	Nagla Kabir	2	0
18	Chittora	4	0
19	Khera Moukpur	4.2	0
20	Nauna	4.4	0
21	Sarai Rasoolpur	6.4	0
22	Bhainsi	12.2	0
23	Satheri	2.8	0
24	Mohdmadpur Maffi	3.3	0
25	Salava	5.3	0
26	Kapsaad	1.9	0
27	Daulatpur	5.1	0
28	Aterna	3.2	0
29	Nagla Aardar	0.8	0
30	kulanjan	6.6	0
31	Sardhana	4.4	0
32	Madhiyai	5	0
33	Naoo	2.2	0
34	Ratangiri	4.6	0
35	Bhalsona	2	0
36	Jatpura	2.4	0
37	Dungar	4.2	0
38	Puth khas	4.8	0
39	Bhola	2.8	0
40	Sisaula Khurd	5	0
41	Tikri	3.2	0
42	Janni Khurd	1.4	0
43	Janni Khas	5.4	0
44	Sival Khas	2	0
45	Nagla Kumbha	2.4	0
46	Pastra	1.2	0
47	Pachgaon	3	0
48	Johra	5.7	0
49	Niwadi	4.7	0
50	Peinga	2.94	0
51	Ujheida	2.38	0
52	Saunda	3.85	0
53	Didauli	5.51	0
54	Abupur	5.32	0
Total		222.98	0




B-2.4



Component wise breakup

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	Total Area of Road in Muzaffernagar District	113.68	0
2	Total Area of Road in Meerut District	84.6	0
3	Total Area of Road in Ghaziabad District	24.7	0
Total		222.98	0

C. Maps of forest land proposed to be diverted


Division 1. : Social Forestry Division Muzaffarnagar			
(i). Area of forest land proposed to be diverted(in ha.) : 113.68			
(ii). Nature of the Project: Linear			
(b). No. of Segments : One			
Segment wise details			
Segments	Segment Area(in ha.)	Kml File of Segments (To view KML file on google the same may be downloaded and then open if in google earth install in your computer).	
1.	113.68		View File
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 			
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 			

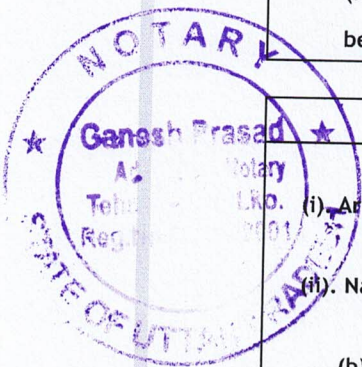
Division 2. : Social Forestry Division Meerut


(i). Area of forest land proposed to be diverted(in ha.) : 84.6


(ii). Nature of the Project: Linear

(b). No. of Segments : One

Segment wise details			
Segments	Segment Area(in ha.)	Kml File of Segments (To view KML file on google the same may be downloaded and then open if in google earth install in your computer).	
1.	84.6		View File



(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 


(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 


Division 3. : Social Forestry Division Ghaziabad


(i). Area of forest land proposed to be diverted(in ha.) : 24.7

(ii). Nature of the Project: Linear


(b). No. of Segments : One

Segment wise details		
Segments	Segment Area(in ha.)	Kml File of Segments (To view KML file on google the same may be downloaded and then open if in google earth install in your computer).
1.	24.7	 View File

(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 

(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

(ii). Whether a copy of map indicating location of alternative examine is required to be provided: No

(a). Reason for not providing such map: no alternate available.

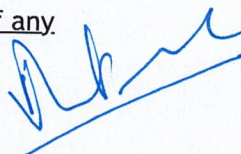
E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 45

(iii). Temporary Employment(Number of person-days): 60000


F. Displacement of People due to the Project, if any.



(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: Yes

(a). Copy of Cost-Benefit analysis: 

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ? : No

I. Status of Wildelife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : No

K. Status of settlement of rights under the Forest Rights Act, 2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : No

L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?: Yes

(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted ? : No


(iii). No. of districts involved for raising Compensatory Afforestation: 1

(iv). No. of patches: Twelve

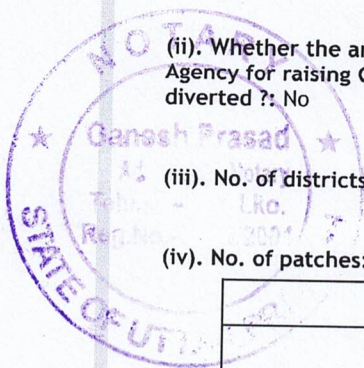
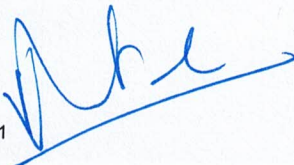
District 1. : Lalitpur

(a). Village: BAGHORA


(b). Area(in ha.): 7.66


(c). Copy of KML file of the patch:  [View File](#)


(d). Khasra details: 810/3 AND 817



(e). Present owner: Others

(f). Copy of ownership proof: 


(g). Copy of Mou/agreement executed between the Present owner and the User Agency: 

(h). Copy of non encumbrance certificate for the forest land: 

District 2. : Lalitpur


(a). Village: BAGHORA


(b). Area(in ha.): 17.7


(c). Copy of KML file of the patch:  [View File](#)

(d). Khasra details: 15 ,16 AND 17

(e). Present owner: Others

(f). Copy of ownership proof: 


(g). Copy of Mou/agreement executed between the Present owner and the User Agency: 

(h). Copy of non encumbrance certificate for the forest land: 

District 3. : Lalitpur

(a). Village: KAPASI


(b). Area(in ha.): 16

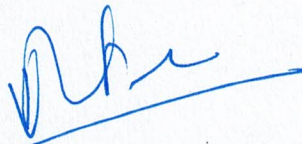
(c). Copy of KML file of the patch:  [View File](#)


(d). Khasra details: 251

(e). Present owner: Others

(f). Copy of ownership proof: 

(g). Copy of Mou/agreement executed between the Present owner and the User Agency: 




(h). Copy of non encumbrance certificate for the forest land: 

District 4. : Lalitpur


(a). Village: jakhlon


(b). Area(in ha.): 20.3


(c). Copy of KML file of the patch:  [View File](#)

(d). Khasra details: 606/4

(e). Present owner: Others

(f). Copy of ownership proof: 


(g). Copy of Mou/agreement executed between the Present owner and the User Agency: 

(h). Copy of non encumbrance certificate for the forest land: 

District 5. : Lalitpur


(a). Village: jakhlon


(b). Area(in ha.): 9.74


(c). Copy of KML file of the patch:  [View File](#)

(d). Khasra details: 532/1

(e). Present owner: Others

(f). Copy of ownership proof: 

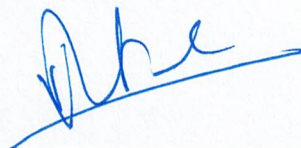
(g). Copy of Mou/agreement executed between the Present owner and the User Agency: 





(h). Copy of non encumbrance certificate for the forest land: 

District 6. : Lalitpur





(a). Village: jakhlon

(b). Area(in ha.): 2.4




- (c). Copy of KML file of the patch:  [View File](#)
- (d). Khasra details: 523
- (e). Present owner: Others
- (f). Copy of ownership proof: 
- (g). Copy of Mou/agreement executed between the Present owner and the User Agency: 
- (h). Copy of non encumbrance certificate for the forest land: 

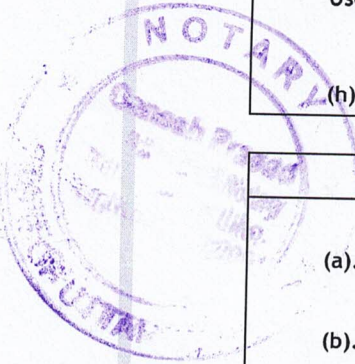
District 7. : Lalitpur


- (a). Village: jakhlon
- (b). Area(in ha.): 18
- (c). Copy of KML file of the patch:  [View File](#)
- (d). Khasra details: 752
- (e). Present owner: Others
- (f). Copy of ownership proof: 
- (g). Copy of Mou/agreement executed between the Present owner and the User Agency: 
- (h). Copy of non encumbrance certificate for the forest land: 


District 8. : Lalitpur


- (a). Village: dhoujhari
- (b). Area(in ha.): 2.24
- (c). Copy of KML file of the patch:  [View File](#)
- (d). Khasra details: 302/2
- (e). Present owner: Others

Handwritten signature in blue ink.



(f). Copy of ownership proof: 


(g). Copy of Mou/agreement executed between the Present owner and the User Agency: 

(h). Copy of non encumbrance certificate for the forest land: 

District 9. : Lalitpur


(a). Village: dhoujari


(b). Area(in ha.): 90.5


(c). Copy of KML file of the patch:  [View File](#)

(d). Khasra details: 27

(e). Present owner: Others

(f). Copy of ownership proof: 


(g). Copy of Mou/agreement executed between the Present owner and the User Agency: 

(h). Copy of non encumbrance certificate for the forest land: 

District 10. : Lalitpur


(a). Village: dhoujori


(b). Area(in ha.): 30.2


(c). Copy of KML file of the patch:  [View File](#)

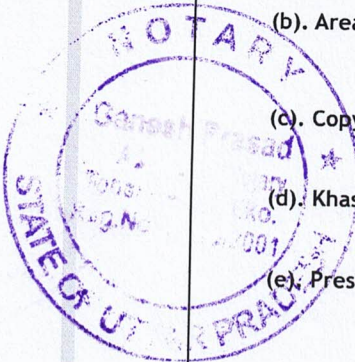
(d). Khasra details: 26





(e). Present owner: Others

(f). Copy of ownership proof: 





(g). Copy of Mou/agreement executed between the Present owner and the User Agency: 

(h). Copy of non encumbrance certificate for the forest land: 



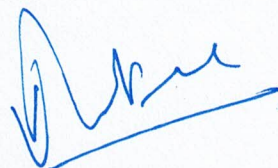
- (a). Village: baghora
- (b). Area(in ha.): 6.71
- (c). Copy of KML file of the patch:  [View File](#)
- (d). Khasra details: 739 and 740
- (e). Present owner: Others
- (f). Copy of ownership proof: 
- (g). Copy of Mou/agreement executed between the Present owner and the User Agency: 
- (h). Copy of non encumbrance certificate for the forest land: 





















District 12. : Lalitpur

- (a). Village: baghora
- (b). Area(in ha.): 8.1
- (c). Copy of KML file of the patch:  [View File](#)
- (d). Khasra details: 228
- (e). Present owner: Others
- (f). Copy of ownership proof: 
- (g). Copy of Mou/agreement executed between the Present owner and the User Agency: 
- (h). Copy of non encumbrance certificate for the forest land: 

(v). Scanned copy of the map of the land identified for creation of Compensatory Afforestation prepared by using GPS or Total Station: 

(vi). Copy of Survey of India Toposheet in 1:50,000 scale indicating location of the land identified for creation of Compensatory Afforestation: 

Additional information Details


Documents		
S.No	Documents	Remarks
1		alculation of NPV Levies
2		Certificate of Forest land
3		copy of villagewise chainage detail of Road
4		Project approval letter from Govt. of uttar Pradesh
5		NOC letter from Irragation Department
6		Job not working Certificate
7		Mak Management Plan
8		standard condition
9		undertaking for CA
10		undertaking for NPV
11		P.F. Land Gazette Notification
12		undertaking for abiding rules and regulation
13		Plan profile
14		Detail Area Calculation
15		MOEF EDS DATED 21.09.2021 COMPLIANCE
16		NFL 10 YEAR PLANTATION SCHEME LALITPUR
17		NFL LAND VIP LETTER GO UNDERTAKING
18		LALITPUR NFL CA SCHEME
19		MOEF COMPLIACE 08.08.2022
20		EXEN LETER TO MOEF EDS 26.09.2022 COMPLIANCE

Print



F. No. C-12026/4/2025-CS-III
Government of India
Ministry of Environment Forest and Climate Change
CS-III (Biodiversity) Division

Vayu wing, 2nd Floor
 Indira Paryavaran Bhawan
 Jor Bagh, New Delhi
 Dated: 20.02.2025

ORDER

Subject: - Constitution of a Committee in view of suo moto case initiated by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in OA No. 238 of 2024 titled as News item titled "UP gives permission to fell 112000 trees for road along Upper Ganga Canal" appearing in Hindustan Times Dated 01.02.2024 before Hon'ble NGT, New Delhi – reg.

The undersigned is directed to refer to the above mentioned case and to state that the Hon'ble NGT vide its order dated 25.11.2024 has issued following directions:

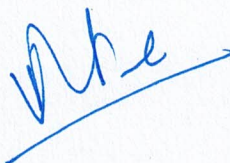
"13. Counsel for the applicant has also placed reliance upon Section 36 (4) of the Biodiversity Act, 2006 and has submitted that Central Government has failed to take action in terms of the said Sub-Section. Sub-Section (4) of Section 36 of Biodiversity Act, 2006 provides as under page:

*"36 (4) The Central Government shall undertake measures,-
 (i) wherever necessary, for assessment of environmental impact of that project which is likely to have adverse effect on biological diversity, with a view to avoid or minimise such effects and where appropriate provide for public participation in such assessment;*

(ii) to regulate, manage or control the risks associated with the use and release of living modified organisms resulting from biotechnology likely to have adverse."

14. MoEF&CC will clarify the above aspect in the next report."

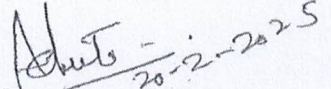
2. In order to comply with the above mentioned directives of the Hon'ble NGT, the Ministry has decided to constitute a committee to examine the above issue and submit their recommendations within a period of six weeks from the date of issue of this order.



3. The committee shall consist of the following officers:

S.No.	Name of the officer	Details	Designation
1.	Shri B. Prabhakar	Member Secretary, State Biodiversity Board, Uttar Pradesh, Lucknow	Chairperson
2.	Dr. B. Balaji	Member Secretary, National Biodiversity Authority, Chennai	Member
3.	Smt. VijayaRatre	Assistant Inspector General, Integrated Regional Office of MoEF&CC, Lucknow	Member
4.	Shri Raghu Kumar Kodali	Scientist-G, CS-III Biodiversity Division, MoEF&CC	Convenor

4. This issue with the approval of competent authority.


 (AchutaNand Shukla)
 Scientist E
 CS-III (Biodiversity) Division

Encl:

- i) Hon'ble NGT, PB Order dated 25.11.2024 in OA NO. 238/2024
- ii) Hon'ble NGT, PB Order dated 20.01.2025 in OA NO. 238/2024
- iii)

To,

1. Member Secretary, State Biodiversity Board, Uttar Pradesh, Lucknow
2. Member Secretary, National Biodiversity Authority, Chennai
3. AIG, Integrated Regional Office of MoEF&CC, Lucknow
4. Scientist-G, CS-III (Biodiversity) Division, MoEF&CC

Copy for information to :

1. PSO to Secretary, (EF&CC)
2. PSO to DG (F&SS), MoEF&CC
3. PPS to AS(AG), MoEF&CC
4. PS to Chairman, NBA
5. PCCF (HoFF), Forest Department, Uttar Pradesh, Lucknow
6. Chairperson, State Biodiversity Board, Uttar Pradesh, Lucknow
7. DDG, IRO, Lucknow

